

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

**Petition No. 126/M/P/2016
alongwith I.A. No. 29 of 2016**

Subject : Petition under Section 79(1)(b) and 79 (1)(f) for compensation on account of change in law events.

Date of hearing : 10.8.2017

Coram : Shri Gireesh B. Pradhan, Chairperson
Shri A.K. Singhal, Member
Shri A.S. Bakshi, Member
Dr. M.K. Iyer, Member

Petitioner : Bharat Aluminium Company Limited

Respondents : Tamil Nadu Generation and Distribution Corporation Ltd. and Other

Parties present : Shri Hemant Singh, Advocate, BALCO
Shri Matrugupta Mishra, Advocate, BALCO
Shri G. Umapathy, Advocate, TANGEDCO
Shri S. Vallinayagam, Advocate, TANGEDCO
Ms. Ranjitha Ramachandran, Advocate, Prayas
Ms. Anushree Bardhan, Advocate, Prayas
Shri U.K. Agarwal, UHBVN

Record of Proceedings

Learned counsel for the petitioner submitted that the present petition has been filed seeking compensation for the Change in Law events during the operating period. Learned counsel further submitted that the Hon'ble Supreme Court vide judgment dated 11.4.2017 in Civil Appeal Nos. 5399-5400 of 2016 has decided the issue of composite scheme. Learned counsel submitted that the petitioner would be filing the rejoinder to the reply filed by Kerala State Electricity Board (KSEB) in the course of the day.

2. After hearing the learned counsel for the petitioner, the Commission directed Prayas to file its reply by 24.8.2017 with an advance copy to the petitioner who may file its rejoinder, if any, by 31.8.2017. The Commission directed that due date of filing reply and rejoinder should be strictly complied with. No extension shall be granted on that account.

3. The petition shall be listed for hearing on maintainability as well as on merits on 14.9.2017.

**By order of the Commission
Sd/-
(T. Rout)
Chief (Legal)**